

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.1792/2001

Wednesday, this the 22nd August, 2001 Hon'ble Shri S.A.T. Rizvi, Member (Admn)

- 1. Shri O.P. Dhiman, S/o Late Shri Soran Singh
- Shri Naval Singh
 S/o Shri Pyare Lal
- Shri Sri Ram,
 S/o Late Shri Kahuman Singh

(All the applicants are working under the Regional Provident Fund Commissioner, Bhavishya Nidhi Bhawan, Sector 15-A, Faridabad)

.. Applicants

(By Advocate : Shri K.K. Patel)

Versus

- 1. The Provident Fund Commissioner,
 Ministry of Labour,
 Government of India,
 Bhavishya Nidhi Bhawan,
 14, Bhikaji Cama Place,
 New Delhi
- The Regional Provident Fund Commissioner, Haryana Bhavishya Nidhi Bhawan, Sector 15-A, Faridabad

..Respondents.

(By Advocate : Shri V.S.R. Krishna)

ORDER (ORAL)

The applicants, 3 in number, all Head Clerks/Section Supervisors under the respondents, were transferred by respondents" office order 14.6.2001 from their Regional Office (RO) at Faridabad to their Sub Regional Office (SRO) at Karnal (Annexure P-2 colly.). The aforesaid orders have been issued in accordance with the policy circular issued by respondent No.1 on 31st May, 2001 (Annexure Aggrieved by the aforesaid transfer order, colly.). the applicants had filed OA No. 1556/2001 which was disposed of with a direction to the respondents in



turn to dispose of the representations filed by the applicants by passing a speaking order. The respondents have accordingly considered the matter and have passed speaking orders dated 13 July, 2001 (Annexure P-1 colly.) rejecting the representations filed by the applicants on 8th, 11th and 12th June, 2001. Both the aforesaid orders dated 14th June, 2001 and 13th July, 2001 are under challenge in the present OA along with the aforesaid policy circular dated 31 May, 2001.

2. I have heard the learned counsel on either side at length and have perused the material placed on record. I have, in particular, gone through the detailed orders passed by the respondent-authority on 13 July, 2001 against the representations filed by the applicants.

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The main contention raised by the learned counsel appearing on behalf of the applicants is that the impugned policy circular of 31 May, 2001 which has been adhered to by the respondents in issuing the transfer orders dated 14 June, 2001 cannot be said to supersede the earlier policy circular of 7 July, 1995 which governs the entire matter concerning the transfer of Head Clerks/Section Supervisors. I carefully perused the aforesaid policy circular of 31 May, 2001 and find that the same merely issues certain clarifications with regard to the preparation of utilised for implementing the rotational roster transfer policy relating to Section Supervisors. From

of the aforesaid circular it would appear reading representations had been made by the that certain the unions pointing out the anomalies in staff preparation of roster, and simply in order to remove anomalies in question and to ensure transparency rotational objectivity in implementing the and transfer policy, the respondents have issued clarificatory directions through the impugned policy circular of 31 May, 2001 in the following term.

> "...you requested to prepare the are Section Supervisors in Regional of the order of seniority based on in Office at Regional Office the length of stay interruptions in the Grade without Section Supervisor irrespective of the fact whether they are promoted on regular basis Adhoc. Once the roster is prepared i.e. oras on 1st April, the transfer from Regional Office to the Sub Regional Offices should be ordered according to that seniority The Section Supervisor list/roster. longest period of the stay Regional Office who on the top of the roster will go first followed by the second person and so on like that. Section Supervisors promoted on Adhoc basis are also to be added and period of stay to to the list reckoned from the date of promotion.

The question here in my view not whether the impugned policy circular supersedes the previous circular of 7th July, 1995, but whether the respondent-authority (respondent No.1) the competence to issue clarificatory direction with secure proper, view to effective, smooth and transparent implementation of the transfer earlier issued on 7th July, 1995. In my view, previous policy circular of 7th July, 1995 is required to be read with the impugned policy circular of 31 May, 2001 so as to enable the respondents to deal with



the transfer matters objectively and in a transparent manner.

5. The applicants qua Section Supervisors/
Head Clerks have an All India transfer liability.
They do not have a right to continue in a post without being transferred in the exigencies of public service and in the discretion of the respondents exercised properly, fairly and objectively. In this context, it will be useful to reproduce the following paragraphs incorporated in the aforesaid policy circular of 7th July, 1995.

"उमर मद सं0 । से 6 में निर्मित किसी बात के होते हुए भी हैं क्षिण भ0 नि0 आयुक्त का निर्णय अन्तिम होगा । और वे किसी भी कर्मचारी के चकुगत स्थानान्तरण के मामले पर निर्णय लेते समय अपने स्वीवका थार का प्रयोग कर सकेंगे । "

The aforesaid provision clearly states that despite the policy parameters laid down in the circular, the orders issued by the Regional Provident Fund Commissioner will be final and further that matters of transfer on rotational basis, the same said authority will be competent to take decisions in accordance with his own discretion.

6. Transfer is an incidence of service and is not a punishment. Considering the number of persons involved and the differing circumstances in which they live and work, it is not possible to achieve hundred per cent accuracy in the arithmetical sense in matters relating to the transfer of employees. All said and done, an amount of discretion is required to be exercised by the competent authority whenever and



transfers are involved. It is precisely for wherever the respondent-authority that this reason. incorporated the provision reproduced in para 5 above conferring to discretion on the respondent-authority. No transfer policy can be successfully operated implemented without conferring discretion on competent authority for the simple reason that beings cannot be dealt with like lifeless commodity. are bound to be difficulties, there and organisational, in implementing individual transfer policy. Conferment of discretion, as above, however, cannot mean that the respondent-authority is free to act in the manner it likes without any checks and balances. It is settled law that a transfer order issued on malafide considerations is illegal. Similarly, such orders passed against a statutory rule Y exercise Y
of power will also be or issued in arbitrary 📗 🚙 illegal and liable to be quashed and set aside. the present case, there is no allegation of personal malafide. All that has happened is that in the public policy regarding transfers interest the general earlier issued on 7th July, 1995 has been modified by impugned policy circular of 31st May, 2001 entirely in the interest of effective implementation the policy itself in a transparent and objective The applicants have been transferred within manner. the same State and will be brought back to their original positions after one year. The involved is just about 150 KMs. In the circumstances, in my view, it will be totally unfair to call question the transfer order dated 14th July, 2001,

in order view, is 🗪 and has been passed in the public interest.

Furthermore, a perusal of the impugned orders dated 13th July 2001 also reveals that respondents have passed reasoned and speaking orders > dealing will " and every issue raised by the applicants in their representations. No attempt been made therein to be less than objective in dealing with the matter. In the circumstances, I find nothing wrong with the aforesaid orders either.

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8. all the reasons mentioned in proceeding paragraphs, the OA fails on being found ${}^{t}{}_{m{k}} \, {}^{
u}$ devoid of merit. The same is dismissed. There shall be no order as to costs.

> (S.A.T. RIZVI) MEMBER (A)

SKTERRY

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